

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 247/2023

GANESH PAWAR & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.37819/2023-EX-PARTE AD-INTERIM RELIEF  
IA No. 37819/2023 - EX-PARTE AD-INTERIM RELIEF  
IA No. 41514/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(C) No. 250/2023 (X)

(FOR ADMISSION and IA No.40469/2023-GRANT OF INTERIM RELIEF and IA  
No.41524/2023-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 27-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Vivek Tankha, Sr. Adv.  
Ms. Charu Mathur, AOR  
Ms. Tanvi, Adv.  
Mr. Sanjay Kumar Dubey, Adv.

Mr. Gopal Shankarnarayan Sr, Adv.  
Mr. Milind Kumar, AOR  
Ms. Tanvi, Adv.  
Mr. Sanjay Kumar Dubey, Adv.

For Respondent(s) Mr. Maninder Singh, Sr. Adv.  
Mr. Kirtiman Singh, Adv.  
Mr. Prabhas Bajaj, Adv.  
Mr. Gaurav Sharma, Adv.  
Mr. Prateek Bhatia, Adv.  
Mr. Dhawal Mohan, Adv.  
Mr. Pranjel, Adv.

Ms. Aishwarya Bhati, ASG  
Ms. Swarupama Chaturvedi, Adv.  
Ms. Ruchi Kohli, Adv.  
Mr. Akshit Pradhan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

We are not inclined to interfere with the impugned judgment and order of the High Court.

The writ petitions are dismissed.

Pending application(s), if any, are disposed of.

(HARSHITA UPPAL)  
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)  
COURT MASTER (NSH)